agree with what Shri Bhupesh Gupta has stated that it is not correct for a Committee of which Members of both Houses are involved. Here is Mr. T. N. Singh, who has been authorized by Committee to present it. It is up to you to ascertain from him. He has already placed it on the Table of the House. It is up to you to ascertain from him and from the Chairman of the Public Accounts Committee about the facts, and the Speaker of the other House cannot be an arbiter on this matter.

MR. CHAIRMAN: It is not a question of arbitration. It is for consideration. 1 am sending it not for arbitration. That is mv view.

DR. K. MATHEW KURIAN: You can write to the Chairman of the Public Accounts Committee.

SHRI T. N. SINGH: Sir, I think, it is a matter of procedure. I think first should be taken up by the Secretariat. Let the Secretariat take it up. Then, later on you can decide if you think in your wisdom. First, let it be taken up at the Secretariat level.

MR. CHAIRMAN: I will follow the correct procedure.

REPORTS OF THE COMMITTEE ON 200 yards of each other. The **PUBLIC UNDERTAKINGS (1974-75)**

MALAVIYA HARSH DEO (Uttar Pradesh): Sir, I beg to lay on the Table a copy each of the following Reports of the Committee on Public Undertakings (1974-75):

- (a) (i) Sixty-second Report on Rural Electrification Corporation Limited.
- (ii) Minutes of the Sitting of the Committee relating to the above Report.
- (b) (i) Sixty-sixth Report on National Seeds Corporation Limited.
- (ii) Minutes of the Sittings of the

DR. K. MATHEW KURIAN: Sir, I | CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Attack on Shri Jayaprakash Narain's Car in Calcutta

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, I beg to call the attention of the Minister of Home Affairs to the recent violent incident in Calcutta in which Shri Jayaprakash Narayan's car was attacked and a member of Parliament and his colleagues sustained injuries.

[Mr. Deputy Chairman in the Chair]

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : Sir. According to information received from the Government of West Bengal, Shri Jayaprakash Narayan arrived at Calcutta from Bhubaneswar on the night of the 1st April, 1975 by a plane chartered by Kalinga Airlines and held a number of meetings in the forenoon on the 2nd April. There was no disturbance during these meetings. In the afternoon, he was to address two meetingsone at the Students Hall organised by some teachers including those owing allegiance to the CPI(M) and the other at the Calcutta University Institute arranged by the Nav Nirman Samiti. Both these places are in the University area at a distance of about Parishad and the Yuba Congress had also organised a mass rally of students and youth at the University Campus the same day to protest against Shri Jayaprakash Narayan's activities. At about 16.35 hours. Shri Jayaprakash Narayan arrived at the Students Hall escorted by the police. Elaborate police arrangements had been made for maintenance of peace in the area. The meeting started and proceeded peacefully. Meanwhile, Chhatra Parishad and the Yuba Congress meeting at the University Campus terminated at about 16.15 hours and a big procession of Youth Congress and Chhatra Parishad led by Shri P. R. Das Munshi, M. P., Shri Subrata Mukherji, Mi-Committee relating to the above Report. nister of State and many other leaders,

was taken out. A section of the processionabout 100 strong—went towards the University Institute followed by Shri Subrata Mukherji and a few other leaders. They demonstrated at the gate of the University Institute and there was a counter demonstration which led to tension. Shri Subrata Mukherjee thereupon addressed the crowd persuading them to disperse. Some went away but some remained and Shri Mukherjee left the place. Owing to the intervention of Shri Mukherjee, tension subsided. Later, however, tension increased again owing to the speeches made at the meeting at the Hall and counter-demonstration Students by the followers of the Nav Nirman Samiti. In the meanwhile, on peaceful conclusion of his earlier meeting, Shri Jayaprakash Narayan came out of the Students Hall and boarded his car to go the next venue. When his car reached the gate of the University Institute, it was surrounded demonstrators, some of pounded and thumped the car. The police pushed them back with great difficulty. Tension ran high at this stage when the supporters of Nav Nirman Samiti raised slogans and made many disperaging remarks about the Chief Minister and the Prime Minister. A few pieces of brickbats and one or two chappals were thrown in the direction of the University Institute A lady demonstrator followed by a couple of others climbed the bonnet of Shri Jayaprakash Narayan's car. They were immediately brought down by the police. Shri Samar Guha, M. P., then climbed on the bonnet of the car and began castigating the Congress, the Chhatra Parishad the Yuba Congress. Irritated by his utterances, some of the demonstrators surged towards the car and in the melce, Shri Guha's spectacles fell on the ground and his punjabi was torn. The spectacles were immediately picked up by the police on the spot and restored to Shri Guna. The members of the Nav Nirman Samiti requested Shri Jayaprakash Narayan to come down and attend the meeting, but Shri! Jayaprakash Narayan did not get down from the car and asked the driver to

police in Street connection station with this incident and investigation. The State Government have observed that there was no fighting or clash in the course of the entire incident and that meeting of the Nav Nirman Samiti was held later at the University Institute Hall till about 8.00 pm.

SHRI SUBRAMANIAN SWAMY: Sir. I think much time has elapsed since the incident of April 2 and the Government has at no place expressed regret over the incident. Sir, the fundamental question is whether the Government is going to take a selective attitude towards violence. We hear and we read about interviews by the Prime Minister daily to foreign correspondents about how violence mars the image of the country. Now, Sir, when this appears in the Press all over the world that when Mr. Jayaprakash Narayan went to address a meeting, the demonstrators surrounded him, climbed on the bonnet of his car, brickbats flew around and that he was ultimately prevented from attending the meeting, what image of the country does it create? Why is the Government taking this selective attitude towards violence? This is one of the questions that I want to ask the hon. Minister.

Sir, whenever there has been an incident, a stray incident of violence, this House has never hesitated in passing resolutions in condemning such an act. So, 1 would like to read out what you yourself said last time when the Allahabad High Court incident took place. You may remember that when we were discussing the Budget, one member of the ruling Congress came and announced to this House that an attempt had been made on the life of the Prime Minister and I had at that stage said that the Home Minister should make clear the facts. A lot of heat was generated and in conclusion you said that I think that the whole House will join me in condemning this unfortunate incident and join me not only in condemning this incident but the very psychology behind this kind move away. His car was escorted by the of a thing because if we are to take to police. A case was registered at Amherst violence as a means to solve our political [Shri Subramanian Swamy]

problems, I suppose there will be no democracy left in the country. Therefore, I would very strongly condemn this kind of a thing.

Sir, this is what you said on the basis of a P.T.I. report from Allahabad stating that one Mr. Govind Mishra had been caught with a pistol. Sir, at that time the House did not hesitate to condemn this act of violence or attempted violence without going into the merits of the case and without going into the facts. But, the mere fact that this kind of a thing was done, we condemned it. Here, Sir, it has now been clearly established that Jayaprakash Narayan was physically prevented from addressing a meeting. yourself say that his car was battered, his wind-screen was shattered and brickbats flew. This the Minister himself admits. Shri Jayaprakash Narayan in a Press conference stated that one brickbat missed him narrowly and he could have been hit by it. A C.B.I. plain-clothesman, who was by Mr. Jayaprakash Narayan, has hurt in the incident. Several young men, including the son of our independent Member, Mr. D. L. Sen Gupta, have been badly beaten. He has been admitted in the hospital. There has been not a word from Government on this score. Have you arrested anybody? You have registered a case but for how long and what! are you going to do, I would like to know from the Government. So, it is not too late to condemn this violence. We ought to do it right now. I would urge Minister to take this opportunity and condemn the incident. After all, the ruling Congress must realise that violence does not pay. The Communist Party (Marxists) do now, I am sure, realise what happened between 1966 and 1970. (Interruption). This will boomerang. I was as much against the climate created there at that time as I am against the climate created in Bengal today. So, Mr. Deputy Chairman, the issue of relevance is not the attack on JP as such although JP is a

very revered figure respected all over the country, a gentle person and an aged person. Now the issue is not so much as that. The issue is the moral bankruptcy of the ruling Congress with its mind perverted by the CPI theologians who are today guiding its mental process. So, it is significant that this assault has taken place after the slogan that was raised by the CPI in Bihar:

'जयप्रकाश की क्या दवाई । जता चष्पल ग्रौर पिटाई ।

After that and the Vijayawada session, it is indeed significant that these incidents are taking place in those States have a reputation for leaning heavily on the elements of CPI such as in Orissa, as in Bengal. (Time-bell The attacks in Bengal and Orissa make clear that JP's message is so potent that the thinks that the people ruling Congress should be denied the opportunity to listen to it. Is the Congress personality so convoluted that they cannot see the ditch to which CPI is dragging them? They stone J. P., intimidate him, gag him and then call this gentleman a Fascist.

I wish to draw the Minister's attention to the attitude of some Members of the ruling Congress. Mr. P. R. Das Munsi in the other House has said: "We will do it, we will do it, we will do it, we will do it, again and again." I would read out to you from Mr. Unnikrishnan's speech in the same House which again shows the mental attitude of the ruling Congress. He says:—

"...a hundred times I would say, cheers to Priyo and cheers to Subroto. I can also say that the same fate awaits this Colossus Mahant, if he comes to Kerala. I am telling you today, in advance."

Sir, I want to know whether you are going to allow this forging of goonda power and the State apparatus. If you do, I ask you to inform your colleagues that violence is a doubleedged weapon. We are a peaceful people but we are not docile.

If this kind of intimidation continues, our our attitude. In fact, Shri Jayaprakash patience will be exhausted. Then it will be Narayan has gone to several States intit for tat, massive retaliation. Let not cluding Delhi Union Territory and he has the Minister be complacent. Let him dis- addressed, cipline the ruling Congress members. And or a hundred meetings. No voilence has I want you to assure this House that all happened anywhere but if you had heard steps will be taken to maintain peace and freedom of speech. Thank you.

Sir, I may, at the outset, say that so far as distance there was another meeting of the Government is concerned, there is nothing youth Congress and Chattra Parishad there. like any selective approach towards vio- The Students Hall and the University inslence. We deplore violence in any form.

DR. K. MATHEW KURIAN (Kerala): rally. Then you deplore the Youth Congress also.

SHRI K. BRAHMANANDA REDDY: We deplore violence in public life.

(Uttar MAHAVIR TYAGI: Pradesh): Irrespective of party?

SHRI K. BRAHMANANDA REDDY: Of course. It has been our endeavour, Sir, and will continue to our endeavour to see that all reasonable protection is given to peaceful, legipolitical activities of publicmen, timate political leaders, even others. But, at the same time, it should be our duty-all of restraint in the speeches us-to observe that we make. If speeches are inflammatory, if speeches lead to emotions amongst the listeners, then, Sir, irrespective of whatever care we may take, whatever precautions we may take, passions are roused, emotions are roused and then scuffles or small incidents do happen. We have been in the public life of this country-many of us on this side and in the Opposition -and therefore there should be a code of conduct for all the political parties not to disturb others when they engage themselves in legitimate political activity. And therefore we feel, so far as the Government is concerned, it will be a characteristic of maturity of our democracy if political parties indulged in legitimate activity without disturbance without viol- keep

do not know, 18 or 19 Ι my statement which was based on information of the West Bengal Government, the meeting at the Students SHRI K. BRAHMANANDA REDDY: went on and at about a hundred yards' titute is within a 200-yard distance and they were having a meeting there, a big Some speeches seem to have been made at the Students Hall which have aroused some passion and commotion and, therefore, there was some demonstration when Shri Jayaprakash Narayan going to the University institute. In fact the police was there and I have mentioned to you what has happened that. I therefore, wanted to assure the hon. and through the hon. Member everybody that there is nothing like a selective proach. In fact I have said in the other House also that when the Congress President went to Ahmedabad and Baroda there was some stone throwing, attempted voilence and voilence also.

> DR. K. MATHEW KURIAN: Was it because the Congress President made inflammatory statement?

SHRI K. BRAHMANANDA REDDY: You think you are too intelligent. you wait you will find your place. Even without inflammatory speeches it happen just because the Congress President addressing was meeting and just because some people not like it If a disturbance be there on this account what would happen when inflammatory speeches made, you should realise that. Therefore, my submission to the House is that it is a thing which has to be absorbed by all political parties.

SHRI SUBRAMANIAN SWAMY: You On saying about inflammatory ence from any quarter and it has been speeches but you see what Mr. Munsi has

[Shri Subramanian Swamy] uttered in the other House. Some of the slogans were uttered against Shri Jayaprakash Narayan. He says: Hitler has got three friends, JP, P. C. Sen and Jyoti Basu. The other slogan is: JP, Prafulla and Sushil Dhara will be turned out from provocative are the Bengal. These slogans. You can say something but you cannot be having brickbats on the man.

SHRI K. BRAHMANANDA REDDY: What I remember from the speeches made there, I can say that it is an inherent right of any political party to counter the propaganda for other political parties.

(Orissa): Not SHRI RABI RAY through violence.

SHRI K. BRAHMANANDA REDDY: Certainly not. I have not said violence. It is the legitimate activity of any political party to counter the propanganda for any other political party if it so wishes and, therefore, what he seems to have said is to counter with all effectiveness what Shri Jayaprakash Narayan has been preaching and that you cannot object to provided he does not indulge in violence. Therefore, now Sir, the case is under investigation and naturally . .

SHRI P. K. KUNJACHEN (Kerala) : How long will it take to conduct investigations

SHRI VISWANATHA MENON (Kerala): Why nobody was arrested?

SHRI K. BRAHMANANDA REDDY: Investigation will take some time. There are sections like 148, 149, 328 and others.

SHRI SUBRAMANIAN SWAMY: Why is he not giving a reply to the question? Why nobody was arrested?

SHRI K. BRAHMANANDA REDDY: I have no information on that point but I know that the matter is under investigation by the police.

an ever et

SHRI P. K. KUNJACHEN: Is the Calcutta police so ineffective. Why Shri Subrata Mukherjee and Shri Munsi were not arrested ?

SHRI K. BRAHMANANDA REDDY: I do not know why Subrata Mukherji should be arrested. According to the information given to me by the West Bengal Government, Subrata Mukherji got up the parapet wall and addressed the crowd and requested them to disperse and requested them to be . . .

SHRI RABI RAY: A cock and bun story.

SHRI K. BRAHMANANDA REDDY: May be in your opinion it is so. But so far as the information I got from West Bengal Government is concerned, he tried to pacify the crowd, and in fact a part of the crowd dispersed. (Interruptions.) It is very good of the House, when somebody brought it to your notice that an attempt by somebody at Allahabad made with a revolver in his brief case, or something like that, you have condemned

AN HON'BLE MEMBER: Was Mishra. your man ?

SHRI K. BRAHMANANDA REDDY: That is very wrong to say. These belated stories come out subsequently due to something else. We do not know what goes on behind the curtains. In any case, you need not be sorry for having passed that resolution. Certainly you have done well in passing a resolution on that,

SHRI SALIL KUMAR GANGULI (West Bengal): Sir, the hon'ble Minister is referring only to the reports he received from the West Bengal Government. Certainly, he has got his own intelligence report. Will he be content with sharing those reports with us ?

Secondly, he says that minor things happening. Respectfully I submit that rioting was going on and Subrata Mukherji and Priya Das Munshi very serious offence and in this context I would say the official version of the Congress Party of West Bengal is reflected by the statement of the wife of the Chief Minister herself. I am reading from the Lok Sabha report. She says: "I am not behalf: I do not apologising on their apologise for what they had done; it should be done again if he comes to Bengal...". Then she says: "Anyway a woman climbed a car; he should have considered achievement. Why an should there be such a hue and cry in this House on that ?"

AN HON'BLE MEMBER: This statement is more fantastic than of the Chief Minister.

MR. DEPUTY CHAIRMAN: You need not comment on that,

GANGULI: SHRI SALIL KUMAR Now it is not a fact that J. P. went away on his own. The policemen expressed their inability to touch even the hairs of the Congress hoodlums. They said, "You go away; otherwise, your life will be in danger". The Assistant Commissioner of Police said so, and J.P. made that statement also. There were others, Members of Parliament, who were present and who also saw the whole incident. Now the police is so helpless that they cannot touch the hairs of the Congress hoodlums because a State Minister who was former Home Minister was present there and leading the demonstrations.

Now, Sir, J. P. later on said that it is not the duty of the police and the military to be mere onlookers while illegal things were going on. It is not their duty to carry out illegal orders. Of course, it is their duty to enforce law. I may read out certain important decisions without taking much of the time. Under Section 76 of the Indian it reads: "Nothing is Penal Code an offence which is done by a person who reason of a mistake of is, or who by

were instigating these riots. Rioting is a law in good faith believes himself to be, bound by law to do it". Later on, there are numerous cases by way of illustra-, This law is more than 100 years tion. old. It says: "It may be said that it is the duty of the soldier to obey his command, it is not for him to why." That is true, but only true within limits. The soldier obeying his mand only throws the responsibility on his commandant who has to justify his action. He is not entitled to discharge his duty at his discretion. If this were the law, there would be no difference between a country being placed under martial-law which is no law at all and one in which the military are merely called in to perform the police duty. It is, therefore, settled that in such a case the military must put their conduct to the touchstone of the following two principles, namely (a) they must act in good faith, i.e. with due care and caution, and (b) they must not use more force or destrey more life and property than absolutely justified by the necessities of the case...

> The same rules apply to the private whose subjection to military discipline is higher than his subjection to the higher law in favour of public safety when the act which the military discipline attempts to enforce or to justify is one which affects the person or property of In such a case a soldier, for the purpose of establishing civil order, is only a citizen armed in a particular man-In judging of his action the civil law looks to the surrounding circumstances to see whether they are of such a character as would lead a man of ordinary intelligence to entertain a reasonable belief that he is bound by law to obey the commands of his superior.

> **DEPUTY CHAIRMAN:** Now please, do not take too much time on

SHRI SALIL KUMAR GÁNGULI: "A person who knowingly obeys an illegal order abets the illegal act of, his superior, and as the latter, so is the former without fact and not by reason of a mistake of any justification. So where three sepoys

[Shri Salil Kumar Ganguli] of a regiment were cognizant of a quarrel which their Naik had with a mob . . ."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, let him put the question.

SHRI SALIL KUMAR GANGULI: The law is well-settled that a soldier or a policeman is not bound to carry illegal orders. J. P. has said in this context, finding his experience in Calcutta which was that the police were mere onlookers while the hoodlums were carrying their assault, and when he says that the police and military are not to carry on illegal orders, he stated the existing law and nothing more. In that context Prime Minister has gone on to say that it is Was it very demoagainst democracy. cratic for one Minister and a Member of Parliament of the Congress Party to go and incite a mob and create a situation of riot and in spite of that, is it proper for the Home Minister to come here and say that so far as the West Rengal Government report is concerned, he feels that there was nothing much more serious than a mere case of Section 323 or so? Has not he got any report? I want to ask one particular question. Will he accept a parliamentary inquiry or a probe into this whole question?

SHRI K. BRAHMANANDA REDDY: Sir, at the outset, my friend Mr. Ganguli must understand that the information I have received is from the West Bengal Government, not the Congress Party...

AN HONOURABLE MEMBER: It is the same.

SHRI K. BRAHMANANDA REDDY: It is also incorrect, absolutely incorrect to say that the police expressed their inability. In fact, Sir, if you have noted what the police has been doing during the past in the several States is, the police

had been giving him protection and more protection and more caution is taken to see that nothing happens. And even here after reaching Calcutta, the next morning when he had several meetings with some people, there was police around him and the Students Hall, there was even at sufficient police. In fact, probably J. P. Narayan would not have been able to go without the police protection and, therefore, the police were not keeping quiet and were not mere onlookers. They in fact prevented people from closing in around his car.

SHRI SALIL KUMAR GANGULI: They were carrying illegal orders of Subrata Mukherji

SHRI K. BRAHMANANDA REDDY: I do not know. Therefore, it would be very wrong and incorrect to say that the police have expressed their inability. In fact they did what all they could do in the circumstances.

Secondly, my friend made some feverish attempt to read something. I do not know what he wanted to say. Perhaps he wanted to justify Jayaprakash Narayan's statement.

SHRI SALIL KUMAR GANGULI: I merely said that while J. P. said that the police and military are not bound to carry out the illegal orders, he was merely stating the law which is in vogue in this country for the last 100 years under the Penal Code.

SHRI K. BRAHMANANDA REDDY: I do not know.

SHRI SALIL KUMAR GANGULI: You should know it.

SHRI K. BRAHMANANDA REDDY: I do not know if Mr. Ganguli knows anything about the law.

SHRI SALIL KUMAR GANGULI: I am reading from a book written by Dr. Sir Hari Singh Gour, 9th Edition. He knew the law.

SHRI K. BRAHMANANDA REDDY:
That we have taken the trouble to unearth
the book. What he says is not correctly
appreciated. The point is: it is absolutely
incorrect to say that anybody
1. P.M. has the legal authority to give
a call or encourage the Army
or the Police to disobey orders...

SHRI SALIL KUMAR GANGULI: Disobey illegal orders.

SHRI K. BRAHMANANDA REEDY: Please, who are you to say or who is Mr. Ganguli to say whether it is an illegal order or not...

SHRI SALIL KUMAR GANGULI: There is a well-settled law.

SHRI K. BRAHMANANDA REDDY: Let us not go into that.

SHRI SALIL KUMAR GANGULI: Please do not try to distort things...

MR DEPUTY CHAIRMAN: Mr. Gangult, you have made your point. Now, you are arguing as if in a court of law.

SHRI K. BRAHMANANDA REDDY: I know some law, but you seem to know some stories. That is the only difference.

SHRI SALIL KUMAR GANGULI: Unfortunately I am a practising lawyer, but I do not know how long you have practised law.

SHRI K. BRAHMANANDA REDDY: I am so sorry. That is all right

SHRI MAHAVIR TYAGI: I want to ask you...

MR. DEPUTY CHAIRMAN: Let him finish.

SHRI K. BRAHMANANDA REDDY: You can ask me later.

SHRI MAHAVIR TYAGI: I want you to make this thing clear as to whether Mr. Jayaprakash Narayan's car was attacked or not and whether a Member of Parliament and his colleagues sustained injuries. Give a definite answer to these two points.

SHRI K. BRAHMANANDA REDDY: You were not here when I read the statement.

SHRI MAHAVIR TYAGI: I am sorry.

SHRI K. BRAHMANANDA REDDY: It is true that there was a demonstration and the crowd gathered round his car. I have said also that a MP got on the bonnet of the car and made some remark. I have already said that the spectacles of Shri Samar Guha fell down on the ground and they were picked up by the police and given back to him. His shirt was torn. I have already said it. You were not here. In any case, Mr. Ganguli, please revise your opinions on law and the sooner you do it the better.

SHRI SALIL KUMAR GANGULI: 1 am sorry. You should amend the law. If a soldier or policeman on duty see that the order is manifestly illegal, he is the inherent judge of the situation and he is not bound to carry out the illegal order. Otherwise, he will be punished as an abettor.

SHRI K. BHAHMANANDA REDDY: I do not object to his having his own impressions about what the law is.

SHRI SALII. KUMAR GANGULI: Please do not distort. Fither you do not know the law or you are not interested in knowing the law...

MR. DEPUTY CHAIRMAN: Mr. Ganguli, please take your seat. You had your say. You listen to him

SHRI SALIL KUMAR GANGULI: The hon. Minister should know how to answer questions. If he does not know the law, he should not distort...

MR. DEPUTY CHAIRMAN: I think both of you know law. (Interruptions) The whole trouble is you know law and the Home Minister also knows law...

SHRI SALIL KUMAR GANGULI: He knows the law of the jungle.

MR. DEPUTY CHAIRMAN: But when it comes to quoting, you quote it according to your convenience. That is the whole trouble.

DR. K. MATHEW KURIAN: He cannot even quote.

MR. DEPUTY CHAIRMAN: There is nothing to quote.

SHRI K. BRAHMANANDA REDDY: I need not quote.

SHRI SALIL KUMAR GANGULI: So long as you are in brute majority you need not quote, but a day will come when you have to quote.

MR. DEPUTY CHAIRMAN: Mr. Ganguli, you had your say. You cannot get up again and again.

DR. K. MATHEW KURIAN: what about MISA?

MR. DEPUTY CHAIRMAN: You need not pass any comments now.

SHRI K. BRAHMANANDA REDDY: You think you are very intelligent in passing some remarks. After all, I am a more mature person, I do not want to rebut whatever he has said.

SHRI RABI RAY: That does not mean that you are wise.

SHRI K. BRAHMANANDA REDDY: Much wiser also. You may have your own impression of law. But all of you must have seen from the papers what Shri Gajendragadkar, the ex-Chief Justice of India, has said with regard to this matter. It is subversive, he has said. Therefore, I need not go into it. This is not...

(Interruptions)

MR. DEPUTY CHAIRMAN: Let him speak. Let us not be in the habit as if we are arguing in a court of law.

SHRI SALIL KUMAR GANGULI: It is the rule of the jungle.

MR. DEPUTY CHAIRMAN: This is not a court of law. You have made your point.

SHRI K. BRAHMANANDA REDDY: You can make your law; you can have your own impression. But do not do it because law's arms are big eaough.

Therefore, what I would try to submit here is, it has been enunciated, it is clear, and there is no doubt about it. And learned people in law have also expressed the same opinion as ex-Chief Justice Gajendragadkar has said. Therefore, I am not going into it because that is not the matter under issue just now.

Now, I think there is a rule that naturally whenever the police or anybody has to use some force, they must use the force depending upon the occasion; they must not use excessive force. That is an obvious thing which everybody knows.

And so far as his request for a parliamentary probe is concerned, I do not think there is any case at all for even considering whether any parliamentary probe is necessary into this matter.

SHRI S. S. MARISWAMY (Tamil Nadu): Sir, 1 would crave your indulgence to quote one item that has got relevance to this matter.

MR. DEPUTY CHAIRMAN: Again, you want to quote?

SHRI S. S. MARISWAMY: I have got before me three newspaper cuttings, all from very widely circulated, reliable and

to a matter of urgent public importance

most authentic newspapers. One is, Kanpur, April 27. It says-

"Twenty-four Youth Congress workers were arrested at the Central railway station here today . . ."

MR. DEPUTY CHAIRMAN. That is not relevant. Please keep the subject in mind

SHRI S. S. MARISWAMY: I have requested you to bear with me for some time.

MR. DEPUTY CHAIRMAN: bear with you. But the point is whether what you read is relevant.

SHRI S. S. MARISWAMY: It is relevant

"... after a scuffle with the supporters of Mr. Javaprakash Narayan."

Another news item is from Patna-

"Seven supporters of the students' action committee were injured in Arrah yesterday when they were 'attacked' by Youth Congress workers at a meeting held to celebrate the birthday of the late Kunwar Singh, a well-known revolutionary."

The third news item is from Lucknow-

"Pressing an adjournment motion in the Vidhan Sabha today, the opposition charged the Youth Congress with viotence and molestation of girls in the · Nauchandi fair of Meerut."

I do not want to quote any more. Youth Congress people wherever exist always indulge in goondaism and hooliganism. This matter should be borne in mind by the Home Minister. Very recently, one of the non-political associations in Madras called the Young Men's Indian Association invited important Members of Parliament like Mr. Dharia and Mr. Krishan Kant to give speeches at the Assothere, the When they were

Congress members threw chappals and also raised slogans. They were immediately apprehended and they were put behind bars. Later on, they were let off on bail.

Now, what I want to say is this. This is a concerted move on the part of the Youth Congress, with the active connivance of the Government of India-may be. Mr. Brahmananda Reddy may not be in it. But without Government support, this sort of rowdism would not take place wherever the Youth Congress is there. Sir, we had a heated discussion in the House when there was a Youth Congress rally in Delhi. A delegation from Bombay came. But it earned not the name of Youth Congress but 'loot Congress' because of what they did at Bulsar Station and other places.

Sir, what we witnessed in the early 30s in Germany and Italy we are witnessing that in India now. They are feeding a What Hitler did with Frankstern. storm-troopers and Mussolini with Black Shirts in the same the manner Congress, which has lost its credibility, is encouraging this Youth Congress create trouble and pandemonium in country. So, Sir. if the hon'ble Minister is serious about what he says he must immediately ban this Youth Congress. otherwise it will become a great menace and I am sure if the thing is allowed to go on, there will be a civil war in the country. It is not that the Youth Congress alone have got muscles. Others too have got muscles. They will also come forward and have an open clash. Where will be your law and order then? So, Sir, the hon'able Home Minister should take it very seriously.

He has referred about a Minister coming appealing to the demonstrators. I do not know what kind of a man this Mr. Subroto Mukherjee is. I am told that he is the former Home Minister and now he is the Minister in charge of Municipal Affairs. Our Home Minister is an experienced Member. He has held very responsible positions before becoming the Central moment Mr. Dharia got up to speak, Youth Home Minister. He has enjoyed a long

[Shri S. S. Mariswamy] public life. Let me ask, through you, Sir, whether in his long experience as a Minister and a public man he has ever seen a Minister leading a demonstration. Suppose if Mr. Brahmananda Reddy er, for that matter, some Minister from Delhi, comes to Madras and if the State Home Minister or some other Minister leads a procession and there is some brickbatting, will the police catch hold of the Minister? I am putting this simply as a question. When a Minister leads a procession it means the police hands are tied, cannot take any action. This has happened with Mr. Javaparkash Narayan. now I would think twice before I make a trip to Calcutta because the way things are happening there we may be butchered. They come with girls and other antisocial elements and smash window screens I have seen with my own eyes photographs have appeared in the papers. Ladies are not standing in the doors but on the roofs of the cars. It has appeared in the Illustrated Weekly and in a paper called "Business Standard" from Calcutta. It was previously known as the Hindustan Stan-This paper publishes a supplement called the Sunday. There I saw an article along with a picture. 1 had never of such atrocities being commitheard the days of Jallianeven in walla Bagh. What is happening today? A person of the stature of J. P. is being abused by Ministers. Chappals are thrown at him. A Minister leads the procession and the Chief Minister's wife speaks wildly in an obnoxious manner in the other House.

Sir, where do we live? Are we living in the land of Mahatma Gandhi or are we living in the land of goondas and hooligans? This is a very burning question and I want the Home Minister to come out with a statement.

Sir, I am a student of politics. So tar as I know, for the last 35 years never in my life have I seen an official, let alone a Minister, leading a procession. The Minister takes law into his own hands and goes towards J. P. of all, a feeble, old

man. The other day I saw him. He could not even stand up and walk straight. He has been treated in this manner.

Now, the Times of India is not my party's paper. It is not his party's paper or any other party's paper. The paper is not a lover or admirer of J. P. That paper has published two slogans from the leader, the Chairman of the Youth Congress, Mr. Munshi. It was supported by Mr. Subroto Mukherjee. Let me read:

"We will cut you to pieces. This is not Bihar. J. P. Go Back".

These are the slogans. It has appeared on the first page, in a very prominent position. If this happens where are we heading to? He is an experineced politician. Could he give an example where a Minister has led a procession attacking a peace-loving person like J. P.?

Then he said he incited the police and the military. Mr. Jayapraksh Narayan has denied it. After his denial, I am very sorry to say, in spite of my love and affection for Mr. Brahmananda Reddy, that he has no business to quote Mr. Narayan. He has denied it. He is not an ordinary person.

MR. DEPUTY CHAIRMAN: Picase wind up.

SHRI S. S. MARISWAMY: I would say that if the hon. Home Minister is sincere in what he said, that he is opposed to the cult of violence, he must be in a position to ban this Youth Congress which has become a "Loot Congress", which has become a great menace to the girls, women, peace and law in this country. Would you ban it here and now?

SHRI K. BRAHMANANDA REDDY: I am sorry, Sir, that Shri Mariswamy, usually a quiet person, feels so much against the Youth Congress. In fact, I am very sorry that in his emotion, he has used some words which he should not have used.

SHRI S. S. MARISWAMY: What are those, Sir?

SHR1 K. BRAHMANANDA REDDY: However, there is no question of banning the Youth Congress. It does not arise at all.

SHRI S. S. MARISWAMY: You should.

SHRI K. BRAHMANANDA REDDY: If members of the Youth Congress or members of the youth wing of any other organisation indulge in any excesses, certainly it is a matter which has got to be investigated, looked into. But to say that a wide organisation like the Youth Congress which is here and in some States should be banned just because some incident is alleged to have happened somewhere—the truth of it is to be known would be very wrong, Sir, and I do not think it can happen. Secondly, Mr. Mariswamy also is wrong in saying that there is an active connivance of the Central Government in encouraging the Youth Congress to do any unlawful thing. Certainly not. The Government does encourage any organisation, even Youth Congress or the Congress organisation or anybody

SHRI SASANKASEKHAR SANYAI. (West Bengal): Nobody has condemned it.

SHRI K. BRAHMANANDA REDDY: . . . to indulge in unlawful activities. Therefore. . . .

SHRI S. S. MARISWAMY: Excuse me, Sir. On a point of order. In a democratic set up like ours, the Congress is an organisation and one of the wings of the Congress is the Government.

MR. DEPUTY CHAIRMAN: No, I am very sorry, let me make it very clear that the Government is not a wing of the Congress; it can never be.

SHRI S. S. MARISWAMY: It belongs to the party. It is being guided by the

party. Has the Congress President condemned what has happened in Calcutta? May I also bring it to the notice of the hon. Home Minister that J.P. is visting Madras on May, 6 and 7, and the Youth Congress has issued a statement saying that the Government should not provide police protection to J.P.? This is what they have said in Madras. They want to kill him there

SHRI K. BRAHMANANDA REDDY-Please do not scare people like that. (Interruption) Now. Sir. Subrata Mukherjee has not led the demonstration. There was a meeting of theirs, a rally of theirs...

SHRI RABI RAY: On that very day?

SHRI K. BRAHMANANDA REDDY:
... at that place near the University
Hall where he addressed them and when
he saw some commotion, he felt it his duty
to get over the parapet wall and advise
people not to get unnecessarily succharged
with emotion but to disperse. Therefore the
question of Mr. Subrata Mukheriee having
led the demonstration does not arise.

SHRI S. S. MARISWAMY: You are guided by the report of the West Bengal Government. Of course, the West Bengal Government will not own their mistakes.

MR. DEPUTY CHAIRMAN: Let him complete.

SHRI K. BRAHMANANDA REDDY: Mr. Mariswamy was not a witness . . .

SHRI S. S. MARISWAMY: But I am guided by the newspapers. You are guided by the report of the West Bengal Government. What about your own agencies?

SHRI K. BRAHMANANDA REDDY: Please listen. You are not a witness, neither am I, neither many Members sitting here. It is the report of the West Bengal Government...

SHRI SUBRAMANIAN SWAMY: A CBI man was in the car. What was he doing?

SHRI K. BRAHMANANDA REDDY: When the law and order question comes up, certainly as we all know, law and order is a State subject. Therefore, it is the convention that we get the information form the local State Govt., whatever that Government may be, and give the information to this House.

SHRI SUBRAMANIAN SWAMY: It is not an exclusive State subject under article 247. Parliament can discuss law and order.

SHRI K. BRAHMANANDA REDDY: Therefore, the question raised by Shri Mariswamy that the Minister led a demonstration is not factually correct. prevents a Minister from addressing a gathering? If Ministers and other public men are prevented from addressing their own gatherings, what else they are to do? Therefore, his addressing a meeting is not wrong. If he attends a rally that also is not wrong. If he addresses the rally that is not wrong. What seems to have happened according to the information given to us by the West Bengal Government is that when he saw some commotion and when he saw people getting emctionally tense, he seems to have got up on a parapet wall and asked them to disperse. That is the advice that he seems to have given.

SHRI K. CHANDRASEKHARAN (Kerala): Facts and circumstances cannot lie. A sense of complacency is writ large in the clarifications given by the bon. Minister. The hon. Minister has stated that it is the usual procedure for the Central Government to rely on those matters on the reports of State Governments. But the hon. Minister has overlooked the aspect vital in this case that the West Bengal Government itself assuced as a party to the whole incident and therefore I should think the Minister ought to have departed from the convention. These conventions have been departed from in previous cases in regard to other States and he ought to have utilised a Central agency to investigate into the matter and report to the Central Government.

The hon. Shri Sen Gupta, who is senior Member of this House, was directly involved in the sense that his son was there near J.P's car. His son was a prominent member of the Chatra Parishad. He had resigned from the Chatra Parishad and joined in support of J.P.'s movement. He was mercilessly beaten up. The were onlookers. Why is it that Privadas Munshi and the Minister Subroto Mukherjee were there? The hon. Minister explained by stating that there was another meeting which they were trying to address some 200 meters away. It is something shocking and surprising that when a mass meeting of the kind J. P. was addressing everywhere including Calcutta, the Police could have given permission for another meeting so nearby. Suddenly standards cannot be adopted in the matter of security measures. The Prime Minister's security is important and security of Government people is important . . .

SHRI K. BRAHMANANDA REDDY. There was no mass meeting . . .

SHRI K. CHANDRASEKHARAN: . . . but opposition members' security is also important.

He has said that there was a meeting in the hall or somewhere. Whether it is a mass meeting or not is a matter of words. Sometimes in a hall also you can hold a mass meeting by converging people outside the building. That is what has happened in this case.

Sir, photograph has come of the sweetlooking girl who had gone to the top of J.P.s car dancing with a lathi. It was really strange that up till now not a single arrest has been made.

Sir, when the Prime Minister was there recently in my State, dwelling houses around Vaikkom T.B. were got vacated as a security measure. I am not opposing any security measure for the Prime Minister.

But I am only saying that double stan- impression is wrong. Also, dards should not be adopted by the Government, either the Central Government or the State Government, and the security of the Opposition leaders and respectable public men should also be taken care of by the Government. I should think, Sir, that the facts and the circumstances go to show that here was a pre-planned, West incident. Bengal Government-aided Calcutta, Sir, You will that the constables are having revolvers. It is the only State in which the traffic constables are given revolvers. every traffic point there are four constables and one head constable, all with revolvers. You do not find that sight anywhere else in the country. But the West Bengal policemen, who have been efficient and who have been effective, were mere onlookers at the whole show on that forenoon and I should think that it is a case of a conspiracy on the part of the West Bengal Government.

SHRI K. BRAHMANANDA REDDY: Sir, I have already submitted that policemen were not mere onlookers. They, in fact, afforded the necessary protection, etc. to Mr. Jayaparkash Narayan and what they were able to do at this place also, I have already submitted. And, Sir, it is incorrect also for my friend, Shri Chandrasekharan, to say that there was a mass meeting of Mr. Jayaprakash Narayan. In fact, the earlier meeting was in the students' hall the capacity of which was only 400 or 500 and he was going to enter the University Institute where also it was not supposed to be a mass meeting. ween these two places, there was a rally by the Chattra Parishad or the Youth Congress and it was there earlier. They had a meeting. Probably they held a meeting there. Leaders like Mr. Priya Ranjan Das Munshi, may be Mr. Subroto Mukherji, may be some other friends, addressed the really and this demonstration took place after Mr. Jayaparkash Narayan completed his meeting in the students' hall and he was going to the University Institute. Therefore, to say that the police gave them permission to hold the meeting there is wrong; that

Tio! to say the West Bengal Government is a party to it is, I do not think, correct. It is not a party. May be that the Youth Congress or the Chattra Parishad people are the supporters of the Government. Just because the demonstration or the mass rally was held by the Congress organisation, it does not mean that the West Bengal Government becomes a party to it. Certainly Therefore, Sir, in matters of this type, I do not think that there is any case at all for any Central agency to investigate into the matter.

MR DEPUTY CHAIRMAN: Yes, Mr. H. D. Malaviya.

नवार्थाः बाहरः श्री सीताराम सिंह (बिहार) : श्रीमन, मैं गृह मंत्री जी काध्यान

(Interrruptions)

MR. DEPUTY CHAIRMAN: Mr. Sitaram Singh, please sit down. I am calling Mr. Malaviya.

श्री हर्षदेव मालवीय (उत्तर प्रदेश) : मान्यवर, यहां तो ग्राप मझसे सहमत होंगे कि ग्राज श्री सुब्रह्मण्यम स्वामी जी ने जितना भाषण दिया, ऐसा भाषण प्रायः वह कम देते हैं। ग्राज इनको जो बहुत गरमी ग्राई स्पष्ट है कि वह किसी ग्रौर स्वामी को प्रसन्न करना चाहते हैं। मगर सवाल यह है, जैसे कि एक कहावत है कि-खाली हो गई सब तदबीर, कुछ न दवा ने काम किया--एक बडी कोशिश हमारे स्वामी जी ने ग्रीर बहुत दोस्तों ने की कि जयप्रकाश बाब् को घेर-घारकर ग्रपना मतलब श्रब जब वे देखा रहे हैं कि जयप्रकाश जी का भ्रान्दोलन कुछ ठडा पड रहा है तो इनको गुस्सा ग्राना स्वाभाविक है । भ्रंग्रेजी में एक कहावत on the control of the control हੈ—-

"Those who sow the wind will have to reap the whirlwind."

जहां तक श्री जयप्रकाश जी का सम्बन्ध है, मैं उनका म्रादर करता हूं, वे बुजुर्ग मगर उन्होनें [श्री हर्षदेव मालवीय]

विंड को बोया तो वृर्लविंड को उनको रीपृकरना पढेगा ।

and the second of the second जब ग्रोखली में सिर दिया तो फिर मुसलों से क्यों डरें। भ्राज के ग्रखबार में खबर छपी है कि कानपुर में उनको 2 लाख 30 हजार की थैली देने के लिये बुलाया गया था ग्रीर मिले उनको 3 हजार । इसपर जयप्रकाश जी बिगड़ गये, नाराज हो गये। कहने लगे कि मुझे 'लोकनायक **जिन्दाबाद**' मत कहिये । मेरा कहना है कि इसमें कांग्रेस का क्या दोष है ? इसमें हमारा क्या दोष है ? उन्होंने खुद कह दिया कि गुजरात के चुनाव में मैं नही जाऊंगा तो इससे भी हमारे जनसंघी भाइयो को, हमारे स्वामी साहब को बिस-ग्रपाएंटमेंट हो गई । तीसरे, ग्राज ग्रखबारो में चरण सिंह जी का भाषण छपा है । चरण सिंह जी ने साफ-माफ कह दिया कि मैं तो षबरा गया हूं, जयप्रकाश जी का ग्रान्दोलन कुछ नहीं है, बेकार है । 😁

MR. DEPUTY CHAIRMAN: Now, come to the relevant point . . . (Interruptions).

भी हवं देव मालवीय: मैं बिल्कुल वही भ्रा रहा हूं। ग्रव सवाल यह है कि जयप्रकाश जी का ग्रान्दोलन समाप्त हो रहा है। स्वाभाविक ही या, क्योंकि उन्होंने भानुमति का कृतवा जोड़ा था। कही का दंटा कही का रोड़ा भानुमित ने कृतवा जोड़ा। उसमें जनसघ भी ग्रागया, मार्किसस्ट भी ग्रा गये, सोशानिस्ट भी ग्रा गये। पर फल जब कुछ न बनेगा तो खिसयानी बिल्ली खम्बा नीचे वाली बात ही होगी।

जहां तक जयप्रकाश जी के कलकत्ता जाने का सवाल है मैं चाहता था कि उनके मस्तिष्क का बैक-बाउण्ड थोड़ा दे दूं। यह है हालत इनकी। कांग्रेस तो चलती रही है झौर चलती रहेगी। मैं यह भी कहना चहता हूं कि गुजरात में कांग्रेस ही जीतने वाली है।

सवाल यह है कि वहां पर जयप्रकाश जी को जितनी प्रोटेक्शन पुलिस्ट दे सकती थी जतनी दी या नहीं ? इससे इन्कार नहीं किया जा सकता। बंगाली युद्ध तो तेज होता है। कहते हैं कि हिकमते चीन श्रौर हुज्जते बंगाला। प्रिय रजन मृशी श्रौर र्मुश्रतो मुखर्जी के बारे में आपने पढ़ा है। प्रिय रंजन को मार्किसस्टों ने मार कर फैंक दिया श्रौर वे समझे कि यह मर गया लेकन वह अस्पताल में जा कर जिन्दा हो गया। यह वह नौजवान है जिन्होंने बंगाल में मार्किसस्टो की ताकतो को समाप्त कर दिया श्रौर कांग्रेस को पुनः शक्ति मे ला दिया।

श्री सुद्धरूप्यम : जय प्रकाप जी से बदला ले रहे है ।

श्री हर्ष देव मालबीम : बदला नहीं ले रहे हैं। पता नहीं ग्रापके दिमाग में यह बात कैसे श्राई।

इन लोगो की कहाबत है कि जो हम से टकरायेगा वह चूर-चूर हो जायेगा।

मैं कहना चाहता हूं कि प्रिय रंजन मुशी ग्रौर सुभ्रतो मुखर्जी से जो टकरायेगा वह चूर-चूर हो जायेगा। यह ग्रापने बंगाल में, कलकत्ता में देख लिया।

हम जयप्रकाण जी का ग्राटर करते हैं ग्रौर उनकी भान के खिलाफ मैं कुछ नहीं कहना चाहता । पता नहीं क्यों पिछले कुछ समय से कुछ गलत किस्म की पार्टियों के हाथ में वे मोहरा बन रहे हैं । बगाल में उनकी पूरी प्रोटेक्शन हुई ग्रौर जहां भी वे जाते उनकी पूरी सुरक्षा का प्रबन्ध किया जाता रहा । यू०पी० में भी उनका इसी प्रकार प्रबन्ध किया जाता रहा है।

मैं चाहूंगा माननीय मंत्री जी कृपा करके यह बताये कि कितना रुपया ग्रापने ग्रभी तक जय-प्रकाश जी की सुरक्षा में खर्च किया । मैं इस संबंध में दो-तीन सवाल पूछना चाहता हूं।

यह पुलिस की बगावत करा रहे हैं, फौज की बगावत करा रहे हैं। मैं उनसे कहना चाहता हूं कि दुश्मन बैठा हुन्ना है दरवाजे पर ग्रौर हथियार ग्रा रहे हैं। ग्राज जब डिफैंस पर डिबेट होगी तब पता लगेगा कि कितने हथियार चीन दे रहा है भौर कितने हथियार भ्रमेरिका दे रहा है। भ्राप कहते हैं कि पूलिस की बगावत करो मेरा कहना है कि इसका मुकाबला तो देश का नौजवान करेगा । मैं दो-तीन सवाल यह पूछना चाहता हं कि पहले तो यह बताया जाये कि कर्लिंग एयरलाइंस का जो चार्टेंड प्लेन था जिसमें जयप्रकाश जी वहां पहुंचे उसका खर्चा किसने दिया । मैं यह इसलिये पूछना चाहता हूं क्योंकि कुछ ग्रखबारों में द्यधर छपी थी और शायद दूसरे सदन में इसकी चर्चा भी ब्राई थी कि उडीसा के सर्वोदय संघ के नाम एक चैक विंदेशी करेंसी में किसी विदेश से ग्राया था। क्या यह बात सही है कि ऐसा कोई फंड आया विदेश से और वह उडीसा के सर्वोदय संघ के नाम था ? क्या उड़ीसा के सर्वोदय संघ ने इस कलिंग एयरलाइंस का खर्चा दिया ?

भापने यह भी कहा कि वहां पर प्रधान मंत्री के खिलाफ और मुख्य मंत्री के खिलाफ उन्होंने कुछ प्रशोभनीय बातें कही । वह क्या बातें थीं जो जयप्रकाश जी ने कही । प्रधान मंत्री जी के कही या किसी और ने कही । प्रधान मंत्री जी की क्या बेइज्जती की ? उनको यह समझा दिया जाना चाहिये कि प्रधान मंत्री जी की श्रगर बेइज्जती होगी तो काग्रेस का जवान चुप-चाप बैठने वाला नहीं है । मैं यह चाहूंगा कि तफसील में बताया जाये कि जयप्रकाश जी की सुरक्षा के लिये क्या-क्या इंतजाम सरकार की तरफ से किये गये ?

ग्रीर दूसरी बात मैं यह कहना चाहता हूं कि जब श्री जयप्रकाश नारायण जी के साथ यह सब कुछ हुआ तो इसके बाद उन्होंने कहा कि मई के महीने में वे फिर कलकत्ता ग्रायेंगे। चूंकि मई का महीना ग्रा रहा है ग्रीर श्री समर गृह ग्रीर ग्रन्य दो तीन व्यक्तियों को उन्होंने पटना बुलाया भी है—ऐसा लगता है कि श्री जयप्रकाश जी फिर कलकत्ता जाने की योजना बना रहे हैं—ऐसी स्थिति में मैं माननीय मंत्री जी से यह

पूछ सकता हूं कि जब श्री जयप्रकाश नारायण जी वेस्ट बंगाल जाने की श्रपनी जिद पर श्रद्धे रहे तो क्या सरकार इस बात का श्रश्वासन देगी कि वहां पर श्री जयप्रकाश नारायण जी की सुरक्षा के लिये समुचित प्रबन्ध किया जयेगा?

SHRI K. BRAHMANANDA REDDY: Sir, I have heard Shri Malaviya Ji. He seems to have answered the political part of the speech of Shri Subramanian Swamy. I have submitted to you that he travelled by a plane chartered by Kalinga Airlines. I have not got the information just now as to who arranged this and who paid for it. I have information that a cheque for about Rs. 45,000/in foreign currency was received from Netherlands is favour of Utkar Sarvodaya Mandal.

SHRI HARSH DEO MALAVIYA: Did the Utkal Sarvodaya Mandal pay for the chartered plane? Can you please enlighten us on that? which party from Netherlands sent the money?

SHRI K. BRAHMANANDA REDDY: We have some information.

SHRI YOGENDRA SHARMA (Bihar): Why are you withholding this information?

SHRI K. BRAHMANANDA REDDY: Whatever information I have got, I have given to the House.

SHRI HARSH DEO MALAVIYA: Who is the man who sent the money?

SHRI YOGENDRA SHARMA: The Minister says that a foreign agency has financed. He is not disclosing the identity. It is a very serious matter. He should take House into confidence.

भी रबी राय: उपसभापति जी, मेरा पौइन्ट भाफ भार्डर है। मैं इस बात को जानता हूं कि सर्वोदय मंडल को जो रुपया मिलता है उसका **जे० पी० मु**वमेंट से कोई ताल्लुक नही है... (Interruptions) । मैं यह भी कहना चाहता हूं कि सर्वोदय मंडल को दूसरे देशों से जो रुपया मिलता है उसके संबंध में माननीय मंत्री महोदय परी जानकारी दे। यह कहना ठीक नहीं है कि षे० पी० मुवमेंट को विदेशों से धन मिलता है।

श्री हर्ष देव मालवीय : मान्यवर, यह बात पहले भी कही जा चुकी है ग्रौर हम लोगों को इस बात की खशी है कि इस बारे में स्थिति स्पष्ट हो रही है । हम लोग बहुत दिनों से इस बात को कहते रहे है कि श्री जयप्रकाश जी के **भा**न्दोलन के लिये धन बहुत गलत तरीकों से माता है । अब यह विदेशों के संबंध में बान मामने भाई है । इसलिये हम यह जानना चाहते हैं कि नीदरलैंड के किस ग्रादमी ने, किस पार्टी ने भीर किस संगठन ने यह रुपया भेजा है ? हम लोगों की मुचना यह है कि सी०ग्राई०ए० का बहुत ज्यादा धन नीदरलैंड ग्रौर वैस्ट जर्मनी से मोपरेट होता है । इस संबंध में स्थिति को स्पष्ठ करना बहत भावश्यक हो गया है भ्रौर **धव पूरी** तफसील में यह बताया जाना चाहिये कि यह धन कहा से ग्रारहाहै ?

SHRI CHANDRA SHEKHAR: Sir, rise on a point of order. Shri Malaviya has raised a very valid point. I support him and I think that the Minister should not keep mum over this matter because when any foreign money comes, the Government is fully informed about the purpose and the person who has sent the money. Minister keeps, quiet on this. either he is shielding Mr. Jayaprakash Narayan or he is providing an opportunity to malign JP deliberately. Both things are untenable in a parliamentary democracy. So, now it is incumbent on the Minister as he has said that money has come that he should make a statement before the House. From whom it has come and for what purpose? If the Minister keeps quiet, it will be construed that the Minister is

an accessory to the maligning campaign against a certain individual or he is shielding an individual who has some foreign Mr. Deputy Chairman, Sir. links. So, you should ask the Minister to make a categorical statement on this issue.

to a matter of

MR. DEPUTY CHAIRMAN: I think, Mr. Minister, if you do not have the information now, please collect the information . . .

श्री रबी राय: यह स्पष्टीकरण हो जाये कि जयप्रकाश नारायण के भांदोलन के साथ उसका कोई ताल्लक नही था, जो रूपया उन्होने भेजा . . .

SHRI CHANDRA SHEKHAR: Now the Minister has said that JP has got the nioney. The Minister cannot go back on his words.

SHRI K. BRAHMANANDA REDDY: I have not said that.

SHRI CHANDRA SHEKHAR: You have said it.

SHRI K. BRAHMANANDA REDDY: No. Without hearing what I have said, for my friend, Mr. Chandra Shekhar, to get into a rage is not necessary. I said that there is some information that a cheque for about Rs. 45,000 in foreign currency was received from the Netherlands in favour of the Utkal Sarvodaya Mandal.

SHRI RABI RAY: What has it to do with JP?

HARSH DEO MALAVIYA: SHRI Through which bank was it received?

MR. DEPUTY CHAIRMAN: Mr. Harsh Deo Malaviya, there is nothing in a bank. All foreign exchange transactions are done through a particular bank and you know that.

SHRI CHANDRA SHEKHAR: 1 am sorry now that you have clarified the position.

SHRI K. BRAHMANANDA REDDY: If you are sorry, I am happy.

incomplete information.

SHRI K. BRAHMANANDA REDDY: I am not giving any incorrect information.

SHRI A. G. KULKARNI (Maharashtra): What is this Utkal Sarvodaya Mandal for?

SHRI K. BRAHMANANDA REDDY: Sir, there is no question of either supporting JP or maligning JP. I only tried to give to the House, on a pointed question raised by Shri Malaviya, the information which is in my possession... 113

(Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI K. BRAHMANANDA REDDY: I have already given the information that I have, namely, Shri Jayaprakash Narayan arrived at Calcutta from Bhubaneswar on the night of 1st April, 1975 by a plane chartered by the Kalinga Airlines. I have said that. Therefore...

SHRI HARSH DEO MALAVIYA: Excuse me, Sir, I put a clear question, who paid the money for it? Was it Utkal Sarvodava Mandal?

MR. DEPUTY CHAIRMAN: Mr. Harsh Deo Malaviya, that information is evidently not with the Minister. What is the use of your persisting on that question?

SHRI YOGENDRA SHARMA: With what information he has just now in possession, will the hon. Minister say whether the Utkal Sarvodaya Mandal has financed That is number one. the JP movement. Secondly, which is the agency that has sent the cheque of which the hon. Minister has just now made a mention?

SHRI K. BRAHMANANDA REDDY: The matter, according to my information. is being investigated. Therefore, after it is investigated, if those facts come to our notice, then, certainly we can consider. Sir, so far as the cost on affording the secu- in Tamil Nadu.

SHRI RABI RAY: Please do not give rity arrangement during JP's tour is concerned, I cannot just now give it off-hand. But it is a fairly big amount that is incurred by several State Governments. This information will have to be collected from several States where he went. But I have already said in the Lok Sabha that huge amounts are being spent by the State Governments in trying to make the necessary security arrangements, etc.

> SHRI K. A. KRISHNASWAMY (Tamil Nadu): Mr. Deputy Chairman, Sir, I would like to bring one vital aspect of this issue before the House and for the consideration of the Home Minister. Hon. DMK Member, Mr. Mariswamy, while he spoke, referred to an incident, and that is Dharia episode of Madras. So far as that is concerned, I think he has suppressed a few aspects of the problem.

> What actually happens in Tamil Nadu is that there is no security for the opposition parties. In Mohan Dharia's meeting it seems that some unpleasant thing has happened; but it is not an isolated event. It is a common thing that is happening in Tamil Nadu today. I may bring to the attention of the Home Minister one instance. One Mr. Venga, Anna D.M.K. M.L.C. was assaulted in broad daylight. You know that Mount Road in Madras is in the heart of the city. The M.L.As. hostel is located there. In that hostel the was assaulted in Anna D.M.K. M.L.C. day-light. During the last 30 months more than three political murders have taken place. This also includes one Sukumaran from Pullavari village in Salem District. But the culprits have not been arrested by the Madras police. Why? Mr. Mariswamy has said that he was attacked because somebody misbehaved in that meeting. It is the partisan picture of the Tamil Nadu Government. But, you know that Tamil Nadu Government is run on corruption know recently in You and by robbers. Vellore the principal of the C.M.C. college hospital, which is run by the minority community, was arrested by the aggressive Chief Minister Karunanidhi. All these things reveal how the violence is rampant

[Shri K. A. Krishnaswamy.]

I would like to bring to the notice of the House one more incident. Swamiji has also brought out that aspect, namely, that the Calcutta incident is not an isolated incident; it is an event in a continuous process. It is an off-shoot of the miscalculated move of the J.P. In this connection I would like to bring forth one aspect. Jayaprakash Narayan is likely to visit Madras in the course of the first week of May. I think the people are bewildered and perturbed because he is going to shield corrupt Karunanidhi in the course of his tour. I fear and apprehend that another Calcutta would repeat if he supported that corrupt and repressive Government. I am not exaggerating. People are restless there. It is an undisputed fact Karunanidhi Government is a corrupt and repressive Government. Jayaprakash Narayan says that he is for clean administration, he is the champion for avoidance and elimination of corruption. But he is going to support that corrupt Government. This is the position in Tamil Nadu.

You are aware, hon. Minister,-You come from Andhra and you have studied in Madras-that Tamil Nadu people are the most sensitive people. They are now very angry because Mr. Jayaprakash Narayan is going to support that corrupt Government and that repressive Government. So. I would request you to kindly intervene and take necessary steps to keep peace in Tamil Nadu. My hon, friend, Swamiji, also belongs to Tamil Nadu as he comes from Madurai. He knows very well the political situation in Tamil Nadu.

The way in which the Government is behaving with the common people is an undisputed fact. In spite of all these things, knowing all these things if Jayaprakash Narayan supports that corrupt and repressive Government, the result would be unpleasant. So I would say that it would be unethical and inequitable on the part of Jayaprakash Narayan to support this corrupt Government and finally I would say that the way in which he conducts his tour would only create doubts in the minds of the people about the integrity and

honesty of Jayaprakash Narayan. Thank you.

SHRI K. BRAHMANANDA REDDY: Sir, there is nothing much for me to answer except to say that I was listening to him with attention. The point is, Sir, what Shri Jayaprakash Narayan is going to say against what and whom, I do not know. But it will be proper for the Government of Tamil Nadu to take necessary precautions if, according to what he says, the people are worked up. Then it will be necessary for the Tamil Nadu Government to take more precautions so that no unhealthy incidents happen.

श्री रबी राय . डिपूटी चेयरमैन सर, 2 अप्रैल को जो घटना घटी उसकी पृष्ठभूमि में क्या है वह मै ग्रापकी खिदमत में कहना चाहता हं ताकि सारी चीज को उस पर्सपेक्टिव से देखा जाये। दो तारीखें हैं 4 नवम्बर श्रीर 30 मार्च। जयप्रकाश जी के खिलाफ जान बुझकर वाइलेंस की क्लाइमेट खड़ी की जाती है। 4 नवम्बर, को जब पटना शहर में जंयप्रकाश जी डिमांस्ट्रेशन लीड कर रहे थे तब जो कुछ हुन्ना उस पर बह्यानन्द रेड़डी जी, जो घर मंत्री हैं, क्षमा मांग चुके हैं। सरकार की पुलिस द्वारा उनके ऊपर लाठी प्रहार हम्रा था, 'स्टेटसमैन' में तस्वीर छपी थी । जयप्रकाश जी का खद ब्यान है कि नाना देशमुख न होते तो हमको मार डाला गया होता । 4 नवम्बर की पटना आहर की घटना है । दूसरी घटना 30 मार्च की है । दो तारीख को कलकत्ता पहुंचने से पहले 30 तारीख को वे सम्भलपुर दैंकानाल शहर में 11 बजे से कटक जारहेथे। दिन में उनकी सभा थी। वहां एक कांग्रेसी एम० एल० ए० के नेतृत्व में यूथ कांग्रेस के गुन्डा लोग श्राये श्रौर उनकी मीटिंग को डिस्टर्ब करना चाहा। उनको पुलिस ने बहुत ढील दी । जयप्रकाश का भाषण खत्म होने के समय उनको फिजीकली मारने के लिये पुलिस कार्डन को उन्होंने भंग किया। वह चीर्फ मिनिस्टर की कांस्टीटुएन्सी है । फिर पुलिस को लाठी चार्ज करना पड़ा गुन्डा लीगो को भगाने के लिये । 2 अप्रैल की घटना इस लियं

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बता रहा हूं कि कांग्रेस सरकार के प्रोत्साहन से यूथ कांग्रेस के लोगों ने जानबूझ कर जयप्रकाश पर हमला किया, जो शांतिमय तरीके पर विश्वास करते हैं। 2 तारीख की घटना के बारे में मैं जो प्रमाण सदन की खिदमन में रखूंगा उनसे साफ जाहिर है...

"The whole thing was pre-arranged and masterminded by the Chief Minister of West Bengal."

मैं कहता हं कि सारी पुलिस को जानबुझकर इम्मोबिलाइज कर दिया गया था । सुब्रतो मुकर्जी खुद वहां की केबिनेट के मंत्री हैं ग्रौर एक एम० **पी० साहब वहा जयप्रकाश जी के खिलाफ** डिमांस्ट्रेशन कर रहे थे ग्रौर इस का कोई जवाब रेडडी साहब ने नहीं दिया है कि पुलिस को क्यों इम्मोबिलाइज कर दिया गया था। यह सारी की मारी चीजें इस लिये हुई कि, वैस्ट बंगाल गवर्नमेंट के एक मंत्री वहां मौजूद थे ग्रीर प्रियदास मुशी के साथ वह वहां प्रदर्शन कर रहे थे । दूसरा प्रमाण यह है कि 3 तारीख को वहां की ग्रसेम्बली में स्नार० एस० पी० के सदस्य शेख महम्मद ने इस पर बहस शरू की स्त्रीर 25 मेम्बर्स जब सी० पी० भाई० भ्रीर कांग्रेस के इस पर बोले तो उस समय वहां श्री सिद्धार्थ शंकर राय जी मौजद थे लेकिन उन्होंने इस घटना पर कोई खेद जाहिर नही किया। मैं इस का जिक्र इस लिये कर रहा हूं कि उस समय सिद्धार्थ शंकर जी का यह कर्तव्य था, वह वहां के मुख्य मंत्री हैं वह खेद जाहिर करते, लेकिन वह खुद स्रोर मरकार वहां रूल ला को भंग करने के [लिये कनाइव किये हैं। तीसरी बात मै यह कहता हू कि कई सदस्यों ने ग्रौर श्री लाल मित्र जी जो सी०पी० ग्राई० के एम० एल० ए० हैं उन्होंने कहा कि 'ब्राई० एम० प्राउड म्राफ दैम'। तो यह तीन सब्त जो मैंने रखे हैं उनमें कांग्रेस दल का सवाल नहीं है । मैं तो यह सवाल उठा रहा ह कि वैस्ट बंगाल सरकार को श्री जयप्रकाश नारायण के स्वास्थ्य ग्रौर सेक्योरिटी की तरफ ध्यान देना चाहिये था लेकिन उसके बजाय म्राज सारे देश में इस तरह की एक कांस्पेरेसी

बन रही है श्रीर बंगाल में तो कोई रूल ग्राफ ला नहीं रह गया है भीर वहां वायलेंस कांग्रेस फैला रही है । आज कांग्रेस ग्रीर जयप्रकाश जी देश मे जो जनग्रसंतोष है उस के प्रतीक हो गये है इसीलिये ग्राप सब उन के खिलाफ हैं। मैं घर मंत्री जी को मारे करना चाहता हं कि ग्राज वायलेंस का वातावरण बनता जा रहा है ताकि Jayaprakashji Narain should be crippled physically, so that he cannot move about the country. ग्रौर मै ग्रन्त में कहना चाहता हं कि जय प्रकाश जी दो तीन दिनों में ही दक्षिण जाने वाले हैं, वहां के दौरे पर ग्रौर वे ग्रांध -प्रदेश भी जायेंगे। रेड्डी साहब वहां से आते हैं। हैदराबाद में सभा करने के लिये उन को कोई स्टेडियम नही मिल रहा है, कोई मैदान नहीं मिल रहा है। तो मैं चाहता हं कि रेडडी साहब हमें ग्राश्वासन दें कि 2 तारीख को बंगाल में जो घटना घटी है उसकी पुनरावृत्ति फिर बंगाल में नहीं होगी और 15 या बीस दिन के बाद जब वे वहां लौट कर ग्रायेंगे तो वहां शान्ति रहेगी ग्रौर दक्षिण जो वह जा रहे हैं वहां जैसी सरकार ने यहां साजिश की है वैसी साजिश वहां नहीं होगी और सरकार की तरफ से वहां ग्रमन चैन रखने के लिए ग्रीर उन की सेक्योरिटी के लिए परा इंनजाम किया जायगा इस प्रकार का आश्वा-सन रेंडडी साहब को इस सदन की देना चाहिए।

SHRI K. BRAHMANANDA REDDY:
Sir, the boot is on the other leg. It is in fact the climate of violence or atmosphere of hatred that is being created by the activities of some of the political parties, some of the opposition groups.

श्रीरबीराय: ग्राप सबूत के साथ कहिए। मैं ग्रपनी बात सब्त के साथ कह रहा हूं।

SHRI K. BRAHMANANDA REDDY: But to say that the climate of violence against Shri Jayaprakash Narayan is being created is wrong. Now it is also wrong to [Shri K. Brahmananda Reddy.]

Acute Shortage of

say that the police have been immobilised. In fact the whole story as I have read, not to speak of other States, right from the time Shri Jayaprakash Narayan arrived at Calcutta Airport, how friends of Shri Jayaprakash Narayan wanted to invite him, welcome him were taken to the VIP area and even when some Yuvak Congress people raised some slogans, nothing happened. Police were there and subsequently also when he lodged himself in an separate place, there were several meetings inside the building. The police were there, the protection was there and he went to the Students Hall and there also there was a sufficient police.

were immobilised To say that they under instructions of the Chief Minister, West Bengal would be very uncharitable. West Bengal Now, the Chief Minister, seems to have expressed his reget for what happened. 1537." the term

SHRI RABI RAY: When?

SHRI K. BRAHAMANANDA REDDY: Whenever that may be. He seems to have expressed his regret.

श्री रबी राय: तीन तारीख को विधान सभा की बैठक हई, उसमें सिद्धार्थ शंकर रे मौजूद थे, उस पर बहस हुई, तो उसमे रिग्रेट करने का मौका नहीं मिला उनको ? 1 -Ein - --

SHRI K. BRAHMANANDA REDDY: Probably he said it later. I do not know what he said, but it appeared in the press, and therefore...

SHRI RABI RAY: You should have known it when he expressed his regret.

SHRI K. BRAHMANANDA REDDY: Then so far as Andhra Pradesh is concerned, it is not my jurisdiction to give permission or not to give it. But it was in news somewhere-I saw it in newspapers that permission...

SHRI RABI RAY: Mr. Vengal Rao is following in the footsteps of the British Government, not allowing fields, not allowing halls and stadiums, like that.

SHRI K. BRAHMANANDA REDDY: What I saw in the newspapers was that in a particular place like Lal Bahadur Stadium-which probably is not generally given for political activities-it had been refused probably. I do not know the facts. but I do not think in other areas wherever that meeting is sought to be held, there will be any objection. I do not know because I am not the man to consider that, However, Sir, I wish to repeat that it has been our endeavour to see that all legitimate activity is not hindered by any acts of hooliganism or violence. Therefore, in this process very political party will have to make its own contribution.

Thank you. -

RE ACUTE SHORTAGE OF WATER IN TAMIL NADU

SHRI T. V. ANANDAM (Tamil Nadu): Sir, thank you very much for giving me this opportunity to make an urgent and important mention regarding Tamil Nadu. Sir, Tamil Nadu is suffering for want of water and also power. This morning newspapers said that about 10 lakhs of workers are laid off, they are jobless, and the people of Madras city are migrating to Andhra Pradesh or Karnataka, or even to Kerala. Here I may point out that we may call ourselves citizens of this great nation and we want national integration, but people in the adjacent do not come to the rescue of the Tamil Nadu people. Whether the people of Tamil Nadu request them or not, it is their duty to see that instead of allowing waters to flow to the Arbian Sea or Bay of Bengal, water is given to Tamil Nadu. It is a very critical situation. People are suffering. Jaundice, cholera, small-poxall types of diseases are prevalent. There is a dispute between the State Minister and the Central Finance Minister in the matter of grant. I hope the Home Minister would bring it to the notice of the Prime Minister, or the Minister concerned to see that immediate steps are taken to relieve the